- (c) whether Government propose to take any action against those allottees; and
 - (d) if so, by when and if not, the reasons therefor?

THE MINISTER OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI ANANTH KUMAR): (a) Yes, Sir. During the years 2000 and 2001, complaints of renting of Government quarters in the area have been received.

- (b) Yes, Sir. Inspections to detect sub-letting in Government Quarters have been undertaken both on the basis of complaints as also *suo motu*. These inspections have revealed that 14 quarters are reportedly sub-let.
- (c) and (d) Action has been initiated against allottees of these 14 quarters as per Allotment of Government Residences (General Pool in Delhi) Rules, 1963. Cancellation of allotment has been done in 3 cases besides debarment of the allottees from seeking further allotment for the remaining period of their service. In addition, the concerned disciplinary authorities have also been advised to take disciplinary action against the delinquent Government servants under the relevant Conduct Rules. In 2 cases, the deciding authority has concluded 'no sub-letting' and the remaining 9 cases are at different stages of hearing before the deciding authority as per Allotment of Government Residences (General Pool in Delhi) Rules, 1963.

Hierarchy in Censor Boards

- *489. SHR1 B.S. GNANADESIKAN: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
 - (a) whether there is hierarchy in the Censor Boards in the States;
- (b) if so, whether a matter permitted by one Censor Board could be censored by the other; and
 - (c) the details of the Censor Board existing in the State of Tamil Nadu?

THE MINISTER OF INFORMATION AND BROADCASTING (SHR!MATI SUSHMA SWARAJ): (a) and (b) The Central Board of Film Certification (CBFC), which is headquartered in Mumbai, has nine regional offices. Each of the regional offices has jurisdiction over a specified area, and applications for certification of films produced in that area are to be made to the specified office. A film certified by any of the regional offices of the Board

stands certified for the whole country within the classification granted by the concerned regional office.

(c) CBFC has regional office at Chennai with an advisory panel of 69 members. All films produced in the State of Tamil Nadu and the Union Territory of Pondicherry are required to be got certified by this regional office.

Recommendations of Constitution Review Commission

*490. SHRIMATI SAROJ DUBEY: SHRI V.V. RAGHAVAN:

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether the Government have received the Report of National Commission to Review the Working of the Constitution;
 - (b) if so, the salient recommendations made by the Commission; and
- (c) the action proposed to be taken by Government on each of these recommendations?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRIARUN JAITLEY): (a) Yes, Sir.

- (b) The Commission has made various recommendations pertaining to (i) Fundamental Rights, Directive Principles and Fundamental Duties, (ii) Electoral Processes and Political Parties; (iii) Parliament and State Legislatures; (iv) Executive and Public Administration; (v) The Judiciary; (vi) Union-State Relations; (vii) Decentralisation and Devolution; and (viii) Pace of Socio-Economic change and Development. The recommendations involve amendments to the Constitution, legislative measures and executive action.
- (c) Action on the recommendations lies with the Ministries/ Departments of the Government of India, which are administratively concerned with the subject matter of the recommendations.

Demolitions in the Capital

- *491. SHRI C.O. POULOSE: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:
- (a) the details of the demolition of unauthorised buildings area-wise in the Capital during the last one year;